

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 28922/2015

(Arising out of impugned final judgment and order dated 07/04/2015 in WPC No. 8349/2014 passed by the High Court of Delhi at New Delhi)

DELHI DEVELOPMENT AUTHORITY

Petitioner(s)

VERSUS

C.S. SETHI &amp; ORS.

Respondent(s)

(With office report)

Date : 31/08/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH

HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s) Ms. Garima Prashad, Adv.

For Respondent(s) Mr. N.S. Vasisht, Adv.  
Mr. Vishal Singh, Adv.  
Ms. Jyoti Kataria, Adv.  
Mr. Pradeep Misra, Adv.Mr. Ajay Singh, Adv.  
Mr. M.K. Maroria, Adv.  
Mr. Balendu Shekhar, Adv.

Mr. Neeraj Kumar Sharma, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

List the matter after ensuing Diwali vacation on a non-miscellaneous day.

(RASHMI DHYANI)  
SR.P.A.(RENU DIWAN)  
ASSISTANT REGISTRAR